

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 17.12.2015**

Petition No. 256/TT/2015

In the matter of

Approval of transmission tariff of Asset 1: Kurukshetra (NR)-Jalandhar 400 kV D/C (Quad) line, one Ckt via 400/220 kV Nakodar (PSTCL) Sub-station alongwith associated Bays (2 No.GIS Bays at Kurukshetra, 02 No.Conventional bays at Jalandhar,02 No. Conventional bays at Nakodar, 01 No.50 MVAR Line Reactor at Nakodar and 01 No.50 MVAR Line Reactor at Jalandhar) Asset 2: LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Sub-station alongwith associated bays(04 No GIS Bays at Kurukshetra) and Asset 3: 01 No. 400 kV 125 MVAR Bus Reactor at Kurukshetra alongwith 01 No. associated GIS Bay at Kurukshetra under "WR-NR HVDC Interconnector for IPP Projects in Chhattisgarh" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD (1.11.2015) to 31.3.2019.

Petition No. 263/TT/2015

In the matter of

Approval of transmission tariff for (A) Combined Assets of (A1) Associated bays of 765 kV S/C Lucknow Barielly transmission line including 3x80 MVAR switchable line reactor at Lucknow (New) and Line Reactor at Bareilly (New) Sub-station, (A2) 2nd circuit of 400 kV D/C (Quard) Bareilly(New)-Bareilly(Old)transmission line with associated bays (A3)765/400 kV 1500 MVA ICT-I at Bareilly (New) Sub-station along with associated bays (B) 765 kV, 3x80 MVAR Bus reactors at Bareilly (New) Sub-station(C)Associated bays of 1st circuit of 400 kV D/C (Quard) Bareilly (New)- Bareilly (Old) Transmission Line (D) 765/400 kV 1500 MVA ICT-II at Bareilly (New) Sub-station along with associated



bays. (E) 1st circuit of 400 kV D/C (Quard) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays (F) 2nd circuit of 400kV D/C (Quard) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays(G) 400kV Kashipur-Roorkee line along with associated bays (H) 400kV D/C Roorkee-Saharanpur line along with associated bays under “Northern Region System Strengthening Scheme-XXI” in Northern Region in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD to 31.3.2019.

Petition No. 269/TT/2015

In the matter of

Approval of transmission tariff of Asset (A): 765 kV 03X80 MVAR Bus Reactor at 765/400 KV Jaipur (Phagi- RVPNL) Sub-station and Asset (B): 765 KV Jaipur (Phagi-RVPNL)-Bhiwani transmission line along with 03X80 MVAR switchable line reactor at Jaipur (Phagi- RVPNL) end and 03X80 MVAR non switchable reactor at Bhiwani end and its associated bays in Transmission System for Phase I generation projects in Orissa (Part-C) in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

Petition No. 271/TT/2015

In the matter of

Approval of transmission tariff of Kishenpur- New Wanpoh 400 kV D/C Line alongwith associated bays at Kishenpur and New Wanpoh under "Northern Region System Strengthening Scheme XVI" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD (1.2.2016) to 31.3.2019.



In the matter of

Approval of transmission tariff for Asset-I: 765kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS Sub-station and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS Sub-station (Anticipated COD:31.01.2016) Asset- II: 765 kV S/C Kanpur (new) GIS-Jhatikra line & associated bays including 330 MVAR switchable L/R at Kanpur GIS S/S and 330 MVAR non-switchable L/R at Jhatikara Sub-station (Anticipated COD:31.01.2016) Asset- III: 400kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays (Anticipated COD:31.01.2016) Asset- IV: LiLO of one Ckt of 400kV D/C Sasaram-Allahabad line & Associated bays at Varanasi GIS S/S (Anticipated COD:31.12.2015) Asset- V: 2*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS Sub-station (Anticipated COD:31.01.2016) Asset- VI: 240 MVAR, 765 kV Bus Reactor-1 & associated bay at Kanpur(new) GIS S/S (Anticipated COD:31.01.2016) Asset- VII: 240 MVAR, 765kV Bus Reactor & associated bay at Kanpur (new) GIS Sub-station (Anticipated COD:31.01.2016) Asset- VIII: 125 MVAR, 400 kV Bus Reactor & associated bay at Kanpur(new) GIS S/S (Anticipated COD:31.01.2016) Asset- IX: 240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara Sub-station (Anticipated COD;1.12.2015) Asset- X: 125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS Sub-station (Anticipated COD:31.1.2016) under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD to 31.3.2019.

In the matter of

Approval of transmission tariff of Asset-I: Extension of both ckt. of 400 KV D/C (Quad) Biharsharif-Sasaram line to Varanasi bypassing Sasaram & associated bays including 50 MVAR line Reactor in each circuit at Varanasi GIS Sub-station; Asset-II: One ckt of 400 KV D/C Sasaram-Allahabad line to be shifted from NR to ER bus at Sasaram Sub-station; Asset-III: LILO (Loop in portion) of 765 kV S/C Gaya-Fathepur line & associated bays at Varanasi GIS Sub-station including 240 MVAR non-switchable L/R in Gaya bay under "Northern Region System Strengthening Scheme- XXVIII" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and



Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from anticipated COD(31.12.2015) to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg, Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Limited
400 kV GSS Buliding (Ground Floor), Ajmer Road
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Limited
400 kV GSS Buliding (Ground Floor),Ajmer Road
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Limited
400 kV GSS Buliding (Ground Floor),Ajmer Road
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building 11
Shimla-171 004
6. Punjab State Electricity Board
The Mall, Patiala - 147 001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana)-134109
8. Power Development Deptt.
Govt. of Jammu &Kashmir
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.
(formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg



Lucknow - 226 001

10. Delhi Transco Ltd
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Ltd,
BSES Bhawan, Nehru Place ,
New Delhi.
12. BSES Rajdhani Power Ltd,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Ltd,
Power Trading & Load Dispatch Group
Cennet Building, Adjacent to 66/11 kV Pitampura-3
Grid Building, Near PP Jewellers
Pitampura, New Delhi – 110034
14. Chandigarh Administration
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.
Urjabhawan, Kanwali Road, Dehradun.
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110002
18. GMR Kamalanga Energy Ltd,
Skip House 25/1, Museum Road,
Bangalore, Karnataka-560025
19. Monnet Power Company Ltd,
Monnet Marg, Mandir Hasaud,
Raipur, Chattisgarh-492101
20. LANCO Babandh Power Ltd,
Plot No. 397, Phase III, 2nd Floor,
Udyog Vihar, Gurgaon,
Haryana-120016



21. IND Barath Energy (UTKAL) Ltd,
Plot No. 30-A, Road No. 1,
Film Nagar, Jubilee Hills,
Hyderabad, Andhra Pradesh-500033

22. Navbharat Power Private Ltd,
Navbharat Chambers, 6-3-1109/1,
3rd Floor, Left Wing, Rajbhawan Road,
Somajiguda, Hyderabad, Andhra Pradesh-500082

23. Jindal India Thermal Power Ltd,
Plot No. 12, Sector B, Pocket 1,
Local Shopping Complex,
Vasant Kunj, New Delhi- 110070

24. Sterlite Energy Limited,
Sipcot Industrial Complx
Tuticorn, Tamil Nadu-628002

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. Treepti Sonkatar, PGCIL
Ms. Sangeeta Edwards, PGCIL

For Respondents : Shri Gaurav Gupta, Advocate for PSPCL

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Northern Region covered in Petition No. 256/TT/2015, 263/TT/2015, 269/TT/2015, 271/TT/2015, 274/TT/2015 and 277/TT/2015.



The details of the elements covered in them are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD/anticipated COD as per the petition	Revised anticipated COD/actual COD
Petition No. 256/TT/2015					
1	Asset-I	Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one Ckt via 400/220 kV Nakodar (PSTCL) Substation alongwith associated Bays (2 No.GIS Bays at Kurukshetra, 02 No.Conventional bays at Jalandhar,02 No. Conventional bays at Nakodar,01 No.50 MVAR Line Reactor at Nakodar and 01 No.50 MVAR Line Reactor at Jalandhar)	25.6.2015	1.11.2015 (Anticipated)	3.12.2015 (Actual)
2	Asset-II	LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at KurukshetraSubstation alongwith associated bays(04 No GIS Bays at Kurukshetra)	25.6.2015	1.11.2015 (Anticipated)	3.12.2015 (Actual)
3	Asset-III	01 No. 400 kV 125	25.6.2015	1.11.2015	3.12.2015

		MVAR Bus Reactor at Kurukshetra alongwith 01 No. associated GIS Bay at Kurukshetra		(Anticipated)	(Actual)
Petition No. 263/TT/2015					
1	Asset A	Associated bays of 765 kV S/C Lucknow- Barielly transmission line including 3x80 MVAR switchable line reactor at Lucknow (New) and Line Reactor at Bareilly (New) Sub-station	25.4.2013	1.4.2015 (Actual)	-
2	Asset B	2 nd circuit of 400 kV D/C (Quard) Bareilly(New)-Bareilly(Old)transmission line with associated bays	25.4.2014	5.7.2015 (Actual)	-
3	Asset C	765/400 kV 1500 MVA ICT-I at Bareilly (New) Sub-station along with associated bays	25.4.2015	25.4.2015 (Actual)	-
4	Asset D	765/400 kV 1500 MVA ICT-II at Bareilly (New) Sub-station along with associated bays.	25.4.2016	31.8.2015 (Actual)	-
5	Asset E	1 st circuit of 400 kV D/C (Quard) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays	25.4.2017	23.4.2015 (Actual)	-
6	Asset F	2nd circuit of 400kV D/C (Quard) Bareilly (New)-Kashipur (PTCUL) Transmission Line and associated bays	25.4.2018	24.4.2015 (Actual)	-
7	Asset G	400kV Kashipur- Roorkee line along with associated bays	25.4.2019	30.11.2015 (Anticipated)	31.12.2015 (Anticipated)
8	Asset H	400kV D/C Roorkee-Saharanpur line along with associated bays	25.4.2020	31.12.2015 (Actual)	31.12.2015 (Anticipated)
Petition No. 269/TT/2015					
1	Asset-A	765 kV 03X80 MVAR Bus Reactor at 765/400 KV Jaipur (Phagi-RVPNL) S/Stn	17.3.2014	9.8.2015 (Actual)	-



2	Asset-B	765KV Jaipur (Phagi-RVPNL)- Bhiwani transmission line along with 3X80 MVAR switchable line reactor at Jaipur (Phagi- RVPNL) end and 3X80 MVAR non switchable reactor at Bhiwani end and its associated bays	17.3.2014	24.8.2015 (Actual)	-
Petition No. 271/TT/2015					
1.	Asset-I	Kishenpur- New Wanpoh 400 kV D/C Line alongwith associated bays at Kishenpur and New Wanpoh under "Northern Region System Strengthening Scheme XVI" in Northern Region in Northern Region.	1.7.2013	1.12.2015 (Anticipated)	1.2.2016 (Anticipated)
Petition No. 274/TT/2015					
1	Asset-I	765kV D/C Varanasi-Kanpur (new) line and associated bays including 240 MVAR Switchable L/R in both Ckt. at Varanasi GIS S/S and 330 MVAR non-switchable L/R in both Ckt. at Kanpur GIS S/S	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
2	Asset-II	765 kV S/C Kanpur (new) GIS – Jhatikra line & associated bays including 330 MVAR switchable L/R at Kanpur GIS S/S and 330 MVAR non-switchable L/R at Jhatikara S/S	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
3	Asset-III	400kV D/C (Quad) Kanpur (New) GIS-Kanpur (old) line & Associated bays	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
4	Asset-IV	LILO of one Ckt of 400kV D/C Sasaram-Allahabad line & associated bays at	9.10.2014	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)



		Varanasi GIS S/S			
5	Asset-V	2*1500 MVA 765/400 kV ICT-I&II Associated bays at 765/400 kV Kanpur (new) GIS S/S	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
6	Asset-VI	240 MVAR, 765kV Bus Reactor-1 & associated bay at Kanpur(new) GIS S/S	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
7	Asset-VII	240 MVAR, 765kV Bus Reactor & associated bay at Kanpur(new) GIS S/S	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
8	Asset-VIII	125 MVAR, 400 kV Bus Reactor & associated bay at Kanpur(new) GIS S/S	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
9	Asset-IX	240 MVAR, 765 kV Bus Reactor & associated bay at Jhatikara S/S.	9.10.2014	1.12.2015 (Anticipated)	28.11.2015 (Actual)
10	Asset-X	125 MVAR, 400 kV Bus Reactor & associated bay at Varanasi GIS S/S.	9.10.2014	31.1.2016 (Anticipated)	31.1.2016 (Anticipated)
Petition No.277/TT/2015					
1.	Asset-I	Extension of both ckt. Of 400 KV D/C (Quad) Biharsharif-Sasaram line to Varanasi bypassing Sasaram& associated bays including 50 MVAR line Reactor in each circuit at Varanasi GIS S/S	26.5.2015	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)
2.	Asset-II	One ckt of 400 KV D/C Sasaram-Allahabad line to be shifted from NR to ER bus at Sasaram S/S	26.5.2015	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)
3.	Asset-III	LILLO (Loop in portion) of 765 KV S/C Gaya-Fathepur line & associated bays at	26.5.2015	31.12.2015 (Anticipated)	31.12.2015 (Anticipated)



		Varanasi GIS S/S including 240 MVAR non-switchable L/R in Gaya bay			
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3. These petitions were heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. None of the respondents were present. The Commission directed the petitioner to submit the RLDC certificate and certificate from CEA regarding commissioning of the assets in case of all the commissioned assets.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff up to 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

Petition No. 256/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset - I	4379.87	11361.79	11790.71	11743.81
Asset - II	1300.66	3520.02	3697.02	3658.01
Asset - III	188.96	471.72	470.93	462.99

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17
Asset-I	2390.91	7856.18
Asset-II	606.23	2078.19
Asset-III	77.03	243.59



Petition No. 263/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Name of Asset	2015-16	2016-17	2017-18	2018-19
Asset A	3072.92	3187.82	3181.20	3149.82
Asset B	633.43	935.52	914.37	893.30
Asset C	369.22	432.88	429.08	425.42
Asset D	601.11	1130.13	1108.71	1087.69
Asset E	3275.96	3712.18	3620.02	3528.02
Asset F	1257.02	1418.03	1390.37	1362.78
Asset G	2563.43	7797.85	7756.03	7507.61
Asset H	918.60	3705.57	3666.31	3583.53

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Name of Asset	2015-16	2016-17
Asset A	2,458.34	2,550.26
Asset B	499.35	737.50
Asset C	243.40	285.37
Asset D	480.89	904.10
Asset E	2,620.77	2,969.74
Asset F	1,005.62	1,134.42
Asset G	1,311.39	5,333.38
Asset H	363.11	1,464.78

Petition No. 269/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset - A	558.04	887.96	870.22	852.13
Asset - B	5470.56	9163.34	9031.37	8835.58



B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset – A	232.02	369.19
Asset – B	3647.16	6109.09

Petition No. 271/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2015-16	2016-17	2017-18	2018-19
2614.54	8326.13	8824.18	8898.76

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

2015-16 (pro-rata)	2016-17
964.38	6244.60

Petition No. 274/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Name of Asset	2015-16	2016-17	2017-18	2018-19
Asset-I	5266.50	32113.70	32260.12	31505.68
Asset-II	3283.92	19736.31	19541.12	19031.20
Asset-III	428.25	2713.96	2747.50	2686.02
Asset-IV	247.20	1005.87	984.70	963.80
Asset-V	431.95	3198.68	3441.92	3366.95
Asset-VI	144.15	996.38	1043.79	1021.47
Asset-VII	178.51	1258.03	1326.83	1296.57
Asset-VIII	69.55	486.15	506.49	497.23
Asset-IX	239.12	784.35	802.89	785.81
Asset-X	45.71	305.42	300.35	295.39



B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Name of Asset	2015-16 (pro-rata)	2016-17
Asset-I	3095.14	18873.33
Asset-II	2358.40	14173.95
Asset-III	215.22	1363.90
Asset-IV	133.58	543.56
Asset-V	345.56	2558.94
Asset-VI	87.96	607.99
Asset-VII	84.04	592.27
Asset-VIII	44.29	309.55
Asset-IX	196.00	627.48
Asset-X	36.57	244.34

Petition No. 277/TT/2015

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

Asset	2015-16	2016-17	2017-18	2018-19
Asset – I	1602.46	6681.53	6704.87	6532.58
Asset – II	25.66	99.94	97.26	94.59
Asset – III	496.51	1986.67	1943.41	1900.39

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

Asset	2015-16 (pro-rata)	2016-17
Asset-I	1281.97	5345.22
Asset-II	20.53	79.95
Asset-III	397.21	1589.34



8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

